

022453

THE HIGH COURT OF KERALA

Kochi - 682 031

Date : 11.03.2019

A7- 49 / 2019

NOTICE

Sub:- Listing of Arbitration Appeals with valuation exceeding ₹ 40,00,000/- (Rupees Forty lakh) - reg.

Ref:- Order dated 15.02.2019 in Arbitration Appeal No.25/2008.

In the light of the amendment to Section 3(13) of the Kerala High Court Act, 1958, an Honourable Division Bench of this Court, vide reference cited, has directed the Registry to list Arbitration Appeals before the Division Bench only if the valuation exceeds ₹ 40,00,000/- (Rupees Forty lakhs). Accordingly, it is hereby informed that henceforth only those Arbitration Appeals having valuation exceeding ₹ 40,00,000/- (Rupees Forty lakhs) will be posted before the Division Bench and those not exceeding ₹ 40,00,000/- (Rupees Forty lakhs) will be posted before the Single Judge.

(By Order)


K. Haripal
Registrar General

To

- The Secretary, Kerala High Court Advocates' Association, Ernakulam (with C/L).
- The General Secretary, Kerala High Court Senior Advocates' Association, Ernakulam (with C/L).
- The Secretary, Kerala High Court Advocate Clerks' Association, Ernakulam (with C/L).
- The Joint Registrars, High Court.
- The Deputy Registrars, High Court.
- The Private Secretary to the Chief Justice, High Court.
- The Assistant Registrars and the Chief Librarian, High Court.
- The Court Officers' Sections, High Court.
- The MFA Section, High Court.
- The IT Section, High Court - **(for publishing in the High Court Website)**
- The Confidential Assistants to the Registrars and Additional Registrar (General Administration), High Court.
- The Admn. Records Section, High Court.
- The Notice Board, High Court.
- The File/Stock File.

